

(24)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.202/2003
in
O.A. NO.123/1996

This the 22nd day of July, 2003

HON'BLE SHRI JUSTICE V. S. AGGARWAL, CHARMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

R.S.Sisodia

... Applicant

-versus-

Union of India & Ors.

... Respondents

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

Through this application applicant has sought review of order dated 23.5.2003 in OA No.123/1996. It has been stated that in applicant's earlier OA No.56/1997 it was directed on 19.5.1997 that respondents should amend the recruitment rules to consider applicant for the post of Deputy Commissioner (Fisheries) and that the Tribunal's order had attained finality.

2. Applicant had earlier filed OA No.123/1996 which was decided on 18.1.2000 in which respondents were directed to hold a review DPC to consider applicant for promotion against one of the posts of Deputy Commissioners. However, respondents preferred CWP No.3829/2000 before the High Court of Delhi against the order dated 18.1.2000 in OA No.123/1996. Applicant has maintained that the High Court had not quashed the Tribunal's order dated 18.1.2000. By order dated 30.9.2002 the High Court had made certain observations and directions and asked the Tribunal to hear and dispose

of the matter on merit. Obviously, the Tribunal's order dated 18.1.2000 was made ineffective when the Tribunal was asked to consider the matter afresh on merit. Various issues in the matter were heard and adjudicated upon comprehensively after hearing both the sides. No error apparent on fact and law has been pointed out in the review application. We do not find any justification in reviewing/recalling the Tribunal's order dated 23.5.2003.

3. The review application is dismissed, in circulation.

V. K. Majotra

(V. K. Majotra)

Member (A)

V. S. Aggarwal

(V. S. Aggarwal)

Chairman

/as/